

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:50
ANSWERED ON:08.08.2012
QUOTA FOR MUSLIMS
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether after rejecting 4.5% quota for muslims in Jobs by Andhra Pradesh High Court and the Supreme Court the Government proposes to file the case before full bench of the Supreme Court;
- (b) if not, whether the Government proposes to amend the constitution to give quota to muslims; and
- (c) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): A Special Leave Petition has already been filed by the Central Government before the Supreme Court against the order of the High Court of Judicature at Hyderabad whereby the instructions for a sub quota of 4.5% reservation for Minorities out of the 27% reservation for the OBCs has been quashed.